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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.353 of 2021

Shivani Kaushik

... .. Petitioner/s

Versus

Union of India

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 5713 of 2020

Bihar Local Bodies Employee Federation

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 9639 of 2021

Gaurav Kumar Singh

... .. Petitioner/s

Versus

The Union of India & Ors.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12598 of 2021

Harihar Prasad

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 16206 of 2021

Avinash Kumar

... .. Petitioner/s

Versus

The State of Bihar through the Principal Secretary & Ors.



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... .. Respondent/s

Appearance :**(In Civil Writ Jurisdiction Case No. 353 of 2021)**

For the Petitioner/s : Ms. Shivani Kaushik (In Person)
Mr. Mrigank Mauli, *Amicus Curiae*
Ms. Parul Prasad, *Amicus Curiae*

For the Union of India : Dr. K.N. Singh (ASG)
Mr. Anshuman Singh, CGC
Ms. Kanak Verma, CGC

For the State : Mr. Lalit Kishore, Advocate General
Mr. Anjani Kumar, AAG-4
Mr. S.D. Yadav, AAG-9
Mr. Amit Kumar Jha, A.C. to AAG-4
Mr. Alok Kumar Rahi, AC to AAG-4

For Respondent No. 5 : Mrs. Binita Singh, Advocate

For Respondent No. 6 : Mr. Shivender Kishore, Sr. Advocate
Ms. Archana Sinha, Advocate

For the Respondents : Mr. S.D. Sanjay, Sr. Advocate

For the PMCH : Mr. P.K. Shahi, Senior Advocate
Mr. Vikas Kumar, Advocate

For the PMC : Mr. Prasoon Sinha, Advocate

For the DMCH : Mr. Bindhyachal Rai, Advocate

For the GMC : Mr. Rabindra Kumar Priyadarshi, Advocate

For the Intervener : Mr. Yogesh Chandra Verma, Sr. Advocate
Mr. Prashant Sinha, Advocate
Mr. Rajiv Kumar Singh, Advocate
Mr. V.K. Singh, Advocate

(In Civil Writ Jurisdiction Case No. 5713 of 2020)

For the Petitioner/s : Mr. Yogesh Chandra Verma, Sr. Advocate
Mr. Anuj Kumar, Advocate
Mr. Madhav Raj, Advocate

For the Respondent/s : Mr. Lalit Kishore, Advocate General
Mr. Pankaj Kumar, SC-12

(In Civil Writ Jurisdiction Case No. 9639 of 2021)

For the Petitioner/s : Mr. Sumeet Kumar Singh, Advocate
Mr. Nikhil Singh, Advocate

For the UOI : Dr. K.N. Singh (ASG)
Mr. Anshuman Singh, CGC

For the State : Mr. Lalit Kishore, Advocate General
Mr. Anjani Kumar, AAG-4
Mr. Amit Kumar Jha, A.C. to AAG-4

For AIIMS, Patna : Mr. Binay Kumar Pandey, Advocate

(In Civil Writ Jurisdiction Case No. 12598 of 2021)

For the Petitioner/s : Mr. Sriram Krishna, Advocate

For the State : Mr. Yogendra Prasad Sinha, AAG-7
Mr. Rakesh Ambastha, AC to AAG-7
Mr. Durga Nand Jha, Advocate

(In Civil Writ Jurisdiction Case No. 16206 of 2021)

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For the Petitioner/s : Mr. Devi Das Srivastava, Advocate
For the Respondent/s : Mr. Ajay Bihari Sinha, GA 8
Ms. Kalpana, AC to GA 8

**CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR
ORAL ORDER**

(Per: HONOURABLE THE CHIEF JUSTICE)

54 17-12-2021 We have interacted with Shri Pratyaya Amrit, Additional Chief Secretary, Department of Health, Government of Bihar and also some of the Civil Surgeons.

At the outset, we appreciate the candidness expressed by the Additional Chief Secretary in admitting the mistake in filing the affidavit, which was not only incomplete on material particulars, but also contained contradictions.

We have reminded each one of the Civil Surgeons of the directions issued by us from time to time and more specifically vide orders dated 12.05.2021, 20.05.2021, 27.05.2021, 03.06.2021, 18.06.2021, 14.07.2021 and 16.12.2021.

Shri Pratyaya Amrit informs that now he has constituted a team of four members, headed by the Executive Director, Bihar State Health Society for ascertaining the information with regard to health infrastructure at all levels within the State of Bihar.

We direct the Civil Surgeons to furnish such



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information, in the format already prepared, after physically
verifying and certifying correctness thereof.

Let this exercise be carried out within next four days.

Should the Civil Surgeons feel the need of modifying
the format, dependent upon the prevalent conditions in their
respective institutions, it would be open for them to do so.

List on 24.12.2021 at 11:30 A.M. through virtual
mode.

Particulars of the Civil Surgeons and other officers,
who would be attending the court proceedings, supply to the
court master for generating link for the hearing.

(Sanjay Karol, CJ)

(S. Kumar, J)

Sujit/Ashwini

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